



ITEM NO.4

COURT NO.7

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (Crl.) Nos. 7129-7130/2023

(Arising out of impugned final judgment and order dated 06-04-2023 in BA No. 3705/2022 06-04-2023 in BA No. 3710/2022 passed by the High Court of Delhi at New Delhi)

ANKUSH JAIN & ANR.

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(IA No. 144727/2023 - INTERIM BAIL)

Date : 18-08-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Siddhartha Dave, Sr. Adv.  
Dr. Sushil Kumar Gupta, Adv.  
Mrs. Sunita Gupta, Adv.  
Mr. Ankit Shah, Adv.  
Mr. Manan Verma, AOR

For Respondent(s) Mr. S.V. Raju, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Zoheb Hussain, Adv.  
Mrs. Sairica Raju, Adv.  
Mr. Annam Venkates, Adv.  
Mr. Padmesh Mishra, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned senior counsel for the petitioner as also learned ASG, limited to the prayer made in I.A. No. 144727 of 2023, pending consideration of the main petition. Through the said application, the petitioner No. 2 is seeking grant of interim bail for a period of eight weeks on the ground of medical urgency i.e. spinal cord surgery, for his mother.

Though learned ASG would oppose grant of the prayer made in the application on the ground that the date for surgery has not been indicated, we take note that the fact that the mother of the petitioner No.2 has had a fall and surgery has been recommended cannot be disputed since is evident from the papers, produced alongwith the application. Therefore, keeping this aspect in view and also taking note that the petitioner will have to accompany the mother to have the medical process complete, we deem it appropriate to direct the release of the petitioner No. 2 on interim bail to provide treatment to his mother, for a period of four weeks. Within the said period, the petitioner No.2 shall take all steps to get the operation of his mother performed by the concerned Doctor.

The petitioner No.2 shall be released forthwith and the period of four weeks shall be counted from the date on which the petitioner shall be released. The petitioner No.2 shall deposit his passport, if already not deposited, before the trial court.

It is made clear that the petitioner No.2 shall not leave the jurisdiction of Delhi and at the same time he shall not contact any of the witnesses or interfere in the course of the trial. I.A. No. 144727 of 2023 is accordingly disposed of.

List after four weeks.

(RAJNI MUKHI)  
COURT MASTER (SH)

(DIPTI KHURANA)  
ASSISTANT REGISTRAR